

# Supplementary Constitution of Benches with effect from 13<sup>th</sup> of May, 2016.

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| 1 | 21 | Hon. V.K. Shukla, J.<br>Hon. Umesh Chandra Srivastava, J.      | Fresh and listed: <ul style="list-style-type: none"><li>i. Environment matters;</li><li>ii. Applications under Article 228 of the Constitution of India;</li><li>iii. Tolls on river bridges in U.P.;</li><li>iv. Special appeals for orders, admission and hearing including bunch cases.</li></ul>   |
| 2 | 10 | Hon. Arun Tandon, J.<br>Hon. Yashwant Varma, J.                | Fresh and listed: <ul style="list-style-type: none"><li>i. Miscellaneous writs <b>from 1 January 2016</b>;</li><li>ii. First Appeals;</li><li>iii. Family Court appeals;</li><li>iv. F.A.F.O.s for orders, admission and hearing including bunch cases.</li><li>v. Listed all miscellaneous writs <b>from 1 January 2011 to 31 December 2015</b> for orders, admission and hearing including bunch cases.</li></ul>  |
|   |    | Hon. Arun Tandon, J.<br><u>(On Friday after midday recess)</u> | Assigned NRHM and Ghaziabad GPF scam matters.  |
| 3 | 39 | Hon. Dilip Gupta, J.<br>Hon. Ravindra Nath Kakkar, J.          | Fresh and listed: <ul style="list-style-type: none"><li>i. Public interest litigation (civil and criminal);</li><li>ii. Tax writs including for recovery of tax;</li><li>iii. Appeals and applications arising out of 'Direct' and 'Indirect' taxes;</li><li>iv. Tax references;</li><li>v. Service writs involving Judicial Officers of District Judiciary and employees of High Court and District Courts for orders, admission and hearing including bunch cases.</li></ul> |
| 4 | 42 | Hon. A.K. Tripathi, J.<br>Hon. Abhai Kumar, J.                 | Fresh and listed: <ul style="list-style-type: none"><li>i. Capital cases irrespective of the year;</li><li>ii. All Supreme Court expedited criminal appeals for hearing;</li><li>iii. Appeals and applications under Section 378 Cr.P.C.;</li><li>iv. Criminal appeals under Section 372 Cr.P.C. for orders, admission and hearing.</li></ul>  |

**Note:** Cases where the vires of Central or State legislation is challenged be listed before appropriate Bench having jurisdiction to deal with such matters.

**SENIOR JUDGE  
12.05.2016**